

FORM A FINANCIAL EXPRESS
PUBLIC ANNOUNCEMENT 13-10-2019

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S SARASH EXPORTS SERVICES PVT. LTD.

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	M/S SARASH EXPORTS SERVICES PVT. LTD.
2.	Date of incorporation of Corporate Debtor	24.09.2009
3.	Authority under which Corporate Debtor is incorporated / registered	Companies Act, 1956, Registrar of Companies, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51909DL2009PTC194669
5.	Address of the registered office and principal office (if any) of corporate debtor	M-70, Greater Kailash-1, New Delhi -110048.
6.	Insolvency commencement date in respect of corporate debtor	30.09.2019 (Copy of the Order received on 11.10.2019)
7.	Estimated date of closure of insolvency resolution process	28th March, 2020
8.	Name and Registration number of the insolvency professional acting as interim resolution professional	RAJEEV KUMAR RAIZADA Registration. No. IBBI/IPA-001/IP-P01460/2018-19/12337
9.	Address and email of the interim resolution professional, as registered with the board	Flat No 402, Property No B-159, Freedom Fighters Enclave, IGNOU Road, New Delhi-110068. Email id: rajeevraizada@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Flat No 402, Property No B-159, Freedom Fighters Enclave, IGNOU Road, New Delhi-110068. Email id: rajeevraizada@gmail.com
11.	Last date for submission of claims	25th October, 2019
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	No
13.	Names of insolvency professionals identified to act as authorised Representative of creditors in a class (three names for each class)	N.A.
14.	(a) Relevant forms and (b) Details of authorized representatives are available at:	a) Weblink: https://ibbi.gov.in/home/downloads b) Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal, New Delhi has ordered the commencement of a corporate insolvency resolution process of the **M/S SARASH EXPORTS SERVICES PVT. LTD.** on **30th September, 2019.**

All the creditors of **M/S SARASH EXPORTS SERVICES PVT. LTD.** are hereby called upon to submit their claims with proof on or before **25th October, 2019** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA. – Not Applicable as per information available with the IRP till date.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 12/10/2019
Place: New Delhi

Sd/-
RAJEEV KUMAR RAIZADA
Interim Resolution Professional
Registration. No. IBBI/IPA-001/IP-P01460/ 2018-19/12337

Raizada